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[25 MAY 1990]

garding sinking down of DDA flats in Delhi; if so, what steps have been taken to redress the same?

THE MINISTER OF URBAN DEVELOPMENT (SHRI&MURA-SOLI MARAN): Yes, Sir.

Such complaints were last received from Maurya Enclave, Pitampura on the 7th May. Senior Officers of DDA visited the site the same day and also subsequently. Lt. Governor, Delhi, personally inspected the site on the 10th May. Settlement had occurred near the 20 ft. deep sewer line constructed by DDA during the years 1975-78, which runs at a distance of aro und 3 ft. from the plot. In house No. KP-283, a part of front compound wall had Settled by 3" there was settlement of floor in the front setback and some cracks in the walls. Reasonable compensation has been promised to the owner of the house who has been advised to keep DDA informed of the repair works being carried out by him.

Survey report on construction workers

*358 SHRIMATI KAMLA SI-NHA: Will the Minister of LA-BOUR be pleased to state:

- Government (a) whether aware of the recent survey Report on construction workers specially the plight of women workers, conducted by the Directorate of labour Bureau:
- (b) if so, what are the main features of the report; and
- (c) whether Government propose to implement the various labour laws including the Equal Remuneration Act for the construction workers and if so, by when?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VI-

LAS PASWAN): (a) to (c) The Labour Bureau under the Ministry of Labour had conducted a Survey to Study the Socio-Economic Conditions of Women Workers in the Building and Construction Activities in the four metropolitan cities of Calcutta and Bombay, Madras. The main features of the report include instances of violation of Labour Laws such as Equal Remuneration Act, 1976, Minimum Wages Act, 1948 and various welfare measures provided in Contract Labour (Regulation and Abolition) Act, 1970 etc. The report generally observes that the working conditions of women workers were adverse compared to those of male workers. Absence of legislative provisions for safety, health and welfare of construction workers including those relating to maternity benefits for female construction workers too has been high lighted in the report. The State Governments are being advised to take note of the observations in the report and to ensure proper enforcement of all Labour Laws concerning the unorganised labour.

Sugar cane development scheme in Uttar Pradesh

- *359. KUMARI ALIA: Will the Minister of AGRICULTURE be pleased to state:
- (a) whether there is any proposal under Government's consideration to start the Sugar Cane Development Scheme in Faizabad and other district of Uttar Pradesh;
- (b) if so, the details thereof and by when the scheme is proposed to be taken up;
- (c) the details of the financi assistance to be provided dural 1990-91 for the purpose; and in
- (d) if no assistance has been provided so far, what are the reasons therefor?